

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **05<sup>th</sup>** Day of July, 2019)

**Hon'ble Mr. Justice Bharat Bhushan-J.M.**

**Original Application No. 330/0681/2019**

(U/S 19, Administrative Tribunal Act, 1985)

Javed Ahmad a/a 63 years S/o Mannan Ahmad R/o HNo-C  
16/35A Lahangpura, Varanasi-221010.

..... **Applicant**

**By Advocate:** **Shri Arun Prakash.**

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, HazratGanj Lucknow UP 226001.
3. The Senior Divisional Personnel Officer, Northern Railway, HazratGanj Lucknow UP 226001.

..... **Respondents**

**By Advocate:** **Shri G.K. Tripathi.**

**O R D E R**

Heard Shri A.K. Srivastava proxy Advocate for Shri A. Prakash, Advocate for the applicant and Shri G.K. Tripathi, Advocate for the respondents.

2. This original application has been moved by applicant Javed Ahmad seeking the following reliefs:-

***“(1) To issue a writ order or direction in the nature of mandamus directing the respondents to consider and decide applicants application/representation dated 06.11.2018 which was received by respondent no. 2.***

***(2) To issue any other suitable order or direction as this Hon'ble court may deem fit and proper in the circumstances of the case.***

***(3) To award the cost of the petitioner.”***

3. Advocate for the applicant submitted that applicant Javed Ahmad was working as Station Superintendent, Varanasi under Divisional Railway Manager, Northern Railway, Lucknow. He was retired on 30.06.2016 on attaining the age of superannuation. He also states that VI<sup>th</sup> Pay Commission fixed the date of 01<sup>st</sup> July as the date of increment for all employees by amending the Rules and pursuant to that amendment the applicant was denied the last increment. Advocate for the applicant further stated that he has filed a representation on 05.11.2018 (Annexure A-2) and that this representation has not been decided till now.

4. Advocate for the applicant submitted that the applicant's grievance would be redressed if the representation dated 05.11.2018 (Annexure A-2) of the applicant is disposed off by the respondents within a stipulated time frame.

5. Counsel for the respondents has no objection if such a direction is given.

6. Accordingly, the Respondent No. 2/Competent Authority is directed to decide the representation of the applicant dated 05.11.2018 (Annexure A-2) by passing a reasoned and speaking order within a period of four months from the date of receipt of a certified copy of this order.

7. It is made clear that I have not gone into the merits of the case.

8. With this direction, the OA stand disposed off. No order as to costs.

**(Justice Bharat Bhushan)**  
Member (J)

/SS/